

IN THE INCOME TAX APPELLATE TRIBUNAL “J” BENCH, MUMBAI

**BEFORE SRI MAHAVIR SINGH, JUDICIAL MEMBER
AND
SRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER**

ITA No.2239/Mum/2015

(A.Y.:2010-11)

M/s. Prince Multiplast Pvt. Ltd., 21, 2 nd floor, Kalpataru Point, Kamani Marg, Sion (East), Mumbai 400 022	Vs.	Commissioner of Income Tax-7, Room nNo.501, 6 th floor, Aayakar Bhavan, M. K. Road, Mumbai 400020
PAN:AAACP 9016B		
Appellant	..	Respondent
Appellant by	..	Ms. Mrugakshi K. Joshi, AR
Respondent by	..	Shri Alok Jain, CIT DR
Date of hearing	..	11-08-16
Date of pronouncement	..	11-08-16

ORDER

PER MAHAVIR SINGH, JM:

This appeal by the assessee is arising out of the order of the Principal CIT-7, Mumbai in appeal No.Pr.CIT-7/263/2014-15 dated 17-03-2015 passed u/s 263 of the Income Tax Act, 1961 (hereinafter “the Act”). Assessment was framed by the DCIT, Circle-7 (1), Mumbai vide his order dated 31-12-2012 for assessment year 2010-11 u/s 143 (3) of the Act.

2. At the outset, the learned Counsel for the assessee made a statement at the Bar that she has instruction from the assessee not to press this appeal for the reason that substantial relief has been granted by the AO while framing assessment in consequence to revision Order passed by the Principal CIT u/s 263 of the Act. Balance additions sustained by the AO are being contested before the CIT (A). She stated that the assessee is not interested in pursuing the appeal.

3. On query from the Bench, the learned CIT DR has not objected to withdrawal of the appeal. In view of this, we permit withdrawal of the appeal and dismiss the same as not pressed.

4. **In the result, the appeal of the assessee is dismissed as not pressed.**

Order pronounced in the open court on 11-08-2016.

Sd/-
(**MANOJ KUMAR AGGARWAL**)
ACCOUNTANT MEMBER

Sd/-
(**MAHAVIR SINGH**)
JUDICIAL MEMBER

Mumbai, Dated, 11/08/2016
Lakshmikanta Deka/Sr.PS

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. The CIT (A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

Assistant Registrar
ITAT, MUMBAI

		Date	Initial	
	Dictation pad attached with the Draft Order	Yes		
1.	Draft dictated on	11-08-16		Sr.PS
2.	Draft placed before author	11-08-16		Sr.PS
3.	Draft proposed & placed before the second member	-		JM
4.	Draft discussed/approved by Second Member.	-		AM
5.	Approved Draft comes to the Sr.PS/PS			Sr.PS
6.	Kept for pronouncement on			Sr.PS
7.	File sent to the Bench Clerk			Sr.PS
8.	Date on which file goes to the AR			
9.	Date on which file goes to the Head Clerk.			
10.	Date of dispatch of Order.			